COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 187, 190 & 189 OF 2018 IN DFR NO. 4423 OF 2017

Dated: <u>15th February, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

		Appellant(s)
Commission & Anr.	•••	Respondent(s)
Mr. S. Venkatesh Mr. Pratyush Singh Mr. Sandeep Rajpurohit		
	Mr. Pratyush Singh	Mr. S. Venkatesh Mr. Pratyush Singh

Counsel for the Respondent(s) :

ORDER (IA NO. 189 OF 2018 – FOR URGENT LISTING)

We have heard the learned counsel appearing for the Appellant on IA No. 189 of 2018.

In the light of the reasons stated in the application by the learned counsel for the Appellant, IA No. 189 of 2018 – for urgent listing, is allowed and disposed-of accordingly.

(IA NO. 190 OF 2018 - FOR DELAY IN RE-FILING)

In the light of the submission made by the learned counsel appearing for the Appellant and the reasons given in the accompanying affidavit along with application, we find it satisfactory as sufficient cause has been made out in the accompanying affidavit along with application. The delay in refiling the Appeal is condoned and IA No. 190 of 2018 is allowed.

IA NOS. 187 OF 2018 IN DFR NO. 4423 OF 2017

Issue notice to the Respondents returnable on 20.03.2018. Dasti, in addition, is also permitted.

List this matter on <u>20.03.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member